

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 3

Service Tax Appeal No. 57707 of 2013

(Arising out of Order-in-Original No. 19/COMMR/ST/BPL-I/2013 dated 27.03.2013 passed by the Commissioner, Customs & Central Excise, Bhopal)

M/s Bansal Construction Works

Appellant

VERSUS

**Commissioner, Customs & Central Excise,
Bhopal**

Respondent

Appearance

Ms. Kainaat, Advocate – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent.

CORAM:

HON'BLE MR. P.V SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION : 24/01/2023

Final Order No. 50077/2023

P.V. Subba Rao

A certificate in Form – IV has been issued under Sabka Vishwas (Legacy Dispute resolution), Scheme towards full and final settlement of the dues. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & Pronounced in open Court)

**(P. V. SUBBA RAO)
MEMBER(TECHNICAL)**

**(BINU TAMTA)
MEMBER(JUDICIAL)**

RM

